NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/640/ (IB)/2017

NAME OF THE PETITIONER(S)

: AUTOCOP (I) PVT LTD

NAME OF THE RESPONDENT(S)

: DIGITAL SECURITY SOLUTIONS PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1) MONISH K.VIG

Advocate bour operational Gudeter

ORDER

Counsel for petitioner/operational creditor present and stated that the notice sent to the respondent for appearance is returned unserved with endorsement 'addressee left' and filed proof of the delivery by way of an affidavit. He also sent a copy of the notice of the NCLT dated 13.11.2017 by e-mail and filed a copy of the communication. No representation on behalf of the respondent. Service of notice to the respondent is held sufficient. Therefore, the respondent is set ex parte. Counsel for petitioner has filed a memo suggesting the name of the IRP. The memo is taken on record. Heard. Order is reserved.

S Vijayaraghavan Member (Technical)

K Anantha Padmanabha Swamy Member (Judicial)

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